

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
CHANDIGARH**

REGIONAL BENCH - COURT NO. I

Excise Appeal No. 54145 of 2015

[Arising out of Order-in-Appeal No. JNK-EXCUS-000-APP-241-15-16 dated 30.07.2015 passed by the Commissioner (Appeals), Central Excise, Chandigarh-II]

.....Appellant

M/s Arjun Chemicals Pvt. Ltd.

Industrial Growth Centre, Phase-I,
Samba, Jammu & Kashmir -184121

VERSUS

**Commissioner of Central Excise,
Jammu & Kashmir**

OB-32, Rail Head Complex,
Jammu & Kashmir - 180012

.....Respondent

APPEARANCE:

None for the Appellant

Shri Yashpal Singh, Authorized Representative for the Respondent

CORAM: HON'BLE MR. S. S. GARG, MEMBER (JUDICIAL)

HON'BLE MR. P. ANJANI KUMAR, MEMBER (TECHNICAL)

DATE OF HEARING/DECISION: 19.01.2026

The appeal is dismissed for non-prosecution. For order, see order of date passed Excise Appeal No. 52796 of 2015.

**(S. S. GARG)
MEMBER (JUDICIAL)**

**(P. ANJANI KUMAR)
MEMBER (TECHNICAL)**